

the cases of undertrial prisoners. As per the reports received from the State Governments/High Courts upto March, 2009, 25,10,211 cases have been disposed of by the Fast Track Courts.

(c) and (d) Fast Track Courts are set-up by the State Governments in consultation with the respective High Courts depending upon the need. Respective High Court decide the types of cases to be transferred to Fast Track Courts.

Tribunals for cheque bounce cases

1698. SHRI Y.P. TRIVEDI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether, after insertion of sections 138 to 147 in the Negotiable Instruments Act, 1981 pertaining to dishonor of cheques the court rooms are flooded with cases in the lower courts all over the country, which were already over-burdened, resulting in delay in justice, as a whole;

(b) if so, whether Government is planning to establish a separate tribunal to handle such cases, not only for speedy trial, but also for concerned and effective justice; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) Most of the High Courts have informed that there are a large number of cases related to bouncing of cheques pending in the courts under their jurisdiction. There is no proposal at present to establish a separate Tribunal to handle such cases, the 18th Law Commission in its 213th Report has also not made any such recommendation.

Fast Track Courts for cheque bounce cases

1699. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the 18th Law Commission, headed by Justice A.R. Lakshmanan, has recommended for setting up of Fast Track courts, to dispose of over 38 lakh cases of cheque bouncing;

(b) whether the Commission has also suggested an amendment to Section 138 of the Negotiable Instruments Act, to compel the drawer of a bounced cheque to pay 50 per cent of the amount on receipt of summons; and

(c) if so, the action proposed by Government in the matter?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) The 18th Law Commission, headed by Justice A.R. Lakshmanan, has recommended for setting up of Fast Track Courts of Magistrates to dispose of the dishonoured cheque cases under Section 138 of the Negotiable Instruments Act, 1881.

(b) No, Sir.

(c) Does not arise.